CHIEF JUSTICE AND N S SANJAY GOWDA 18/08/2021

ORDER ON I.A.No.1/2021 Heard the learned senior counsel appearing for the applicant and the learned Additional Government Advocate appearing for the State. The prayer made in the application in terms of prayer (A) reads thus; "A. Direct that reservation of one percent horizontal reservation to transgender candidates, as provided under the Karnataka Civil Services (General Recruitment) (Amendment) Rules, 2021 be extended to all State Boards and State owned Corporations and other public authorities in Karnataka" The learned Additional Government Advocate appearing for the State Government states that it will be appropriate, if the State Boards and the State owned Corporations are made parties to this petition by the petitioners. Ultimately, it is for the petitioners to decide whether they want to implead the State owned Corporations and Boards set up by the State as the parties. The State Government has taken an innovative step to provide one percent of reservation to the transgenders in the employment as provided in the Karnataka Civil Services (General Recruitment)(Amendment) Rules, 2021. Considering the policy of the State as reflected from the amended Rules, the State Government shall consider of issuing directions/Advisories to the State owned Corporations and the statutory authorities established under the State enactments to provide for similar reservations. The State Government shall place on record, the appropriate action taken in terms of this order within a period of six weeks from today. With the above directions, the application is disposed of. List the petition on 22nd September, 2021